

Nadu Agro Industries Corporation Limited, Madras, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned, at (a) to (f) of item (1) above.

[Placed in Library. See No. LT. 7427/83]

Review on and Annual Report of Water and Power Consultancy Services (India) Ltd. New Delhi for 1982-83 Annual Report of National Institute of Hydrology, Roorkee for 1982-83 and a Review on the Working of the said Institute for 1982-83.

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7428/83]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1982-83 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1982-83.

[Placed in Library. See No. LT—7429/83]

Explanatory Statement giving reasons for immediate legislation by the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance,

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance, 1983.

[Placed in Library. See No. LT—7430/83]

Delhi Sales Tax (Third Amendment) Rules, 1983 and Notifications under Central Excise Rules, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F. 4 (96)/83—Fin (G) in Delhi Gazette dated the 28th November, 1983 under section 72 of the Delhi Sales Tax Act, 1975.

[Placed in Library. See No. LT—7431/83]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 901 published in Gazette of India dated the 3rd

December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 117/82-CE dated the 13th March, 1982 so as to relax one of the conditions for availment of the excise duty exemption which stipulates that the exemption on air-conditioner, refrigerators and water coolers under that notification should be availed of by a 'privileged person' within four months from the date of his arrival in India.

- (ii) G.S.R. 902 published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum seeking to invoke the provisions of section 11 C of the Central Excise and Salt Act, 1944 for remission of the Excise duty liability on certain iron and steel products for the period from 20th January, 1979 to 8th April, 1979.
- (iii) G.S.R. 903 published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum seeking to extend the facility of proforma credit under Rule 56A of the Central Excise Rules, 1944 to record players, record playing decks or record changer decks and parts thereof falling under Item No. 37A of the Central Excise Tariff.

[Placed in Library. See No. LT-7432/83.]

Annual Report of Development Council for Super Industry for 1982-83 and Review on the working of the said Council for 1982-83.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR M. S. SANJEEVI RAO) : I beg to lay on the Table—

- (1) A copy of the Annual Report

(Hindi and English versions) of the Development Council for Sugar Industry for the year 1982-83 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

- (2) A statement (Hindi and English versions regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1982-83.

[Placed in Library. See No. LT-7433/83]

12.05 hrs.

#### COMMITTEE ON SUBORDINATE LEGISLATION

##### Twenty-third Report

SHRI R.S. SPARROW (Jullundur) : I beg to present the twenty-third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported discovery of an international gang engaged in printing fake Indian currency notes at Bangkok

SHRI MOHAMMAD ASRAR AHMAD (Budaun) : I call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon :

“The reported discovery of an international gang engaged in printing fake Indian currency notes at Bangkok and the steps taken by Government in the matter.”

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI